

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.244/(MAH)/2017
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI ASHOK KUMAR MISHRA
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

NAME OF THE PARTIES: Commissioner of Income Tax-8, Mumbai
V/s.
Registrar of Companies, Mumbai Motech Software Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

TC.P No. 244/252(3)/NCLT/MB/MAH/2017

1. None present from the side of the Petitioner. In this matter the Petitioner i.e. Commissioner of I.T. has objected to the Listing of the Company viz. Motech Software Pvt. Ltd. and certain proceedings were carried out before the Hon'ble High Court. However the matter is transferred to NCLT. ms
2. Since the Officer from the Office of the ROC is present, hence he is directed to inform the Revenue Department (Petitioner) as well as one of the Respondent Motech Software Pvt. Ltd. and Erstwhile Directors about the next date of hearing.
3. Now listed for hearing on **9th August, 2017.**

Sd/-
Ashok Kumar Mishra
Member (Technical)
Dated 07.07.2017.

Sd/-
M.K. Shrawat
Member (Judicial)